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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Review Application No. 27 of 2000

In

Original Application No. 852 of 1997

Allahabad this the 27th day of July, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)
Hon'ble Maj.Gen.K.K. Srivastava, Member (A)

Radhey Raman & Others Applicants

By Advocate Shri S.K. Om

Versus

Union of India & Others Respondents

By Advocate Shri J.N. Singh

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri S.K. Om mentions that due to pleadings from the side of the respondents which were not clear and self contradictory, the order passed in the O.A. needs to have another consideration by way of review. Going through the rules in this regard, we are satisfied that for Senior Clerk post, there is no need to qualify any examination and it is filled in terms of Rule 3 of Master Circular of Promotion of Non-Gazetted staff(Group C) of Non Selection Post, where seniority is the only consideration unless the candidate is declared unfit to hold the post and, therefore, para-5 of

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See

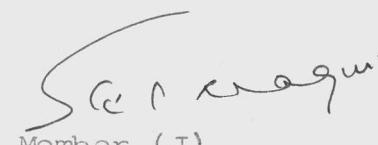
the Judgment in the O.A. stands deleted and ~~are~~ substituted as under:-

"With the above position in view and for rather ambiguous pleadings from the side of the respondents, we have to decide the matter with the direction to the respondents to re-consider the promotion of the applicant within 4 weeks from the date of communication of this order and in case they are found fit to be promoted to the post of Senior Clerk, consequential benefits be provided from the date when their promotion was due and they were to be promoted."

2. With the above direction, the review petition stands disposed of. Para 5 of the Judgment in O.A. No. 852 of 1997 dated 1.5.2000 be substituted accordingly.



Member (A)



Member (J)

/M. M. /